

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/TT/2017

- Subject** : Determination of transmission tariff form COD to 31.3.2019 for Asset-I: Pole-II of the ± 800 kV, 3000 MW Champa and Kurukshetra HVDC terminals along with associated bays under “WR-NR HVDC Interconnector for IPP Projects in Chhattisgarh” in Northern Region and Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 18.1.2018
- Coram** : Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 34 others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL
Shri S. S. Raju, PGCIL
Shri Amit Kumar Meena, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Aryaman Saxena, PGCIL
Shri V. Srinivas, PGCIL
Shri Sumit SH Ray, PGCIL
Shri V. Thiagaraja, CTU

Record of Proceedings

PGCIL has filed the instant petition for determination of transmission tariff of Pole-II of the ± 800 kV, 3000 MW Champa and Kurukshetra HVDC terminals along with associated bays under “WR-NR HVDC Interconnector for IPP Projects in Chhattisgarh” in Northern Region and Western Region for the 2014-19 tariff period.



2. The petitioner has submitted as under:-

- (a) As per the Investment Approval dated 26.3.2012 the instant assets were scheduled to be commissioned within 39 months i.e. by 26.6.2015. However, the asset was commissioned on 16.9.2017 and there is a time over-run of 26 months and 20 days.
- (b) The estimated completion cost of ₹103531.53 lakh is within the RCE cost of ₹108652 lakh and there is no cost over-run.
- (c) The Pole-I of the ± 800 kV, 3000 MW which were put into commercial operation on 24.3.2017 was covered in Petition No. 13/TT/2017 and final order is yet to be issued. The Kurukshetra-Jalandhar 400 kV D/C (Quad) line and other elements of the transmission system which were put into commercial operation on 13.12.2015 was granted vide order dated 25.5.2016 in Petition No. 256/TT/2015.
- (d) Requested for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the POC charges.

3. The Commission observed that the AFC under Regulation 7(7) of the 2014 Tariff Regulations will be granted after submissions of information by the petitioner. The Commission further directed the petitioner to submit the following information on affidavit by 16.2.2018 with advance copy to the beneficiaries:-

- (i) Auditor Certificate and revised tariff forms based on actual date of commissioning of the asset covered in the instant petition.
- (ii) CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity supply) Regulations, 2010 for the assets covered in the instant petition.
- (iii) The details of the petitions on the basis of which FR cost and RCE were arrived at.
- (iv) The details of reason for time over-run for the assets covered in the instant petition and chronology of the time over-run along with documentary evidence in the following format along with, if any, additional information:-



Asset	Activity	Period of Activity				Reason(s) for delay
		Planned		Achieved		
		From	To	From	To	

4. The Commission further directed the respondents to file their reply by 2.3.2018 and the petitioner to file rejoinder, if any, by 12.3.2018. The Commission further observed that no extension of time shall be granted.

5. The Commission directed to list the petition on 20.3.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

